

(A)

Serial No. of Order	Date of Order	Order with Signature	②
5	23-11-95	<p>At request, adjourned to 24.11.1995.</p> <p>Vice-Chairman</p> <p>Member (Admn.)</p>	<p>convened by R-1 to R-3 has been filed copy of convene has been served on applicat's or applicant's counsel.</p>
6	24.11.95	<p>Heard both the learned counsel. The order that is now sought to be challenged is no longer in existence when this application came to be filed on 11.10.1995, even, according to the learned counsel for the petitioner, the same was drafted on 9.10.1995. If that is so, the petitioner could have challenged the order under Annexure-2, seeking cancellation of the same. That being so, the petition does not survive. Leaving liberty to the petitioner to approach this Tribunal with whatever cause of action arises in his favour, this application is dismissed.</p> <p>VICE-CHAIRMAN Member (Administrative)</p>	<p>MA. TUS has pending his vacation &amp; stay. copy served.</p> <p>Reb 30/11</p> <p>Bench</p> <p>A copy of order dt-31-10-95 may be given to the counsels for both sides.</p> <p>Date 1/11 01.11.95 S.O.</p> <p>Received (copy) Accts 2/11/95</p> <p>For hearing convene by all resps. has been filed regular or has been filed. Further note by stay.</p> <p>Date 1/11 01.11.95 Bench</p>